## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

## **Appeal No. 182 of 2012**

**Dated**: 14<sup>th</sup> May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

Tata Power Co. Ltd. (G) .... Appellant (s)

Versus

Maharashtra Electricity Regulatory

Commission ...Respondent (s)

Counsel for the Appellant(s): Mr. Amit Kapur

Mr. Vishal Anand

Ms. Sadapura Mukherjee

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan

Ms. Richa Bharadwaja

**Appeal No. 183 of 2012** 

Tata Power Co. Ltd. (D) .... Appellant (s)

Versus

**Maharashtra Electricity Regulatory** 

Commission ...Respondent (s)

Counsel for the Appellant(s): Mr. Amit Kapur

Mr. Vishal Anand

Ms. Sadapura Mukherjee

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan

Ms. Richa Bharadwaja

**Appeal No. 158 of 2012** 

Tata Power Co. Ltd. .... Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission

...Respondent (s)

Counsel for the Appellant(s): Mr. Amit Kapur

Mr. Vishal Anand

Ms. Sadapura Mukherjee

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan

Ms. Richa Bharadwaja

## ORDER

We have heard Mr. Amit Kapur, Learned Counsel for the Appellant for some time.

Post the matter for further submissions on 31st May, 2013 at 2.30 p.m.

(V.J. Talwar) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

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